

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 18
CP 12/241-242/PB/2022

IN THE MATTER OF:

Harender Singh	...	Applicant/Petitioner
Vs		
H.S. Power Projects Pvt Ltd. &Ors.	...	Respondent

Order under Section 241-242, 244 & 246 of the Companies Act, 2013.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant	:	Proxy counsel Mr.Shubham Singh Rathore for Mr.Jatin Sharma, Advs.
For Respondent	:	Mr. Ajay K. Jain, Rajiv Bajaj, Yash Karan Jain, Advs.

ORDER

Ld. Proxy Counsel Mr. Shubham Singh Rathore for the petitioner appeared and submitted that the main counsel Mr. Jatin Sharma is engaged otherwise.

Ld. Counsel Mr. Ajay K. Jain for the Respondent also appeared and submitted that the mediation between the parties has failed.He undertakes to file the mediation report dated 14.03.2024 by way of an Affidavit before this Bench and further states that the pleadings in the matter are complete.

At his request, list the matter **on 02.05.2024.**

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AVINASH KUMAR SRIVASTAVA
MEMBER (TECHNICAL)

-sd-

BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)